

(c) and (d) To ensure the reliability of the equipment, quality assurance has been obtained from the supplier that the structural designs would be examined by NLC's Consultant and modifications, if any, suggested by the Consultant would be carried out by the supplier free of cost.

Complaints received by the Election Commission of India during recent elections

***16. SHRI PRAMOD MAHAJAN:
SHRI LAL K. ADVANI:**

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number and nature of complaints relating to elections and bye-elections held in various States on March 23, 1987 received by the Election Commission of India and by Chief Electoral Officers in various States;

(b) the steps taken in response to each complaint; and

(c) the steps being formulated to avoid all such complaints in future?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) These details are still under compilation by the Election Commission in consultation with the Chief Electoral Officers of the concerned States.

(b) and (c) These will arise only after the compilation referred to above is completed and analysed.

Converting petrol fuel car into compressed natural gas car

***17. SHRIMATI VEENA VERMA:
SHRI KAPIL VERMA:**

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the O.N.G.C. has made any further progress on developing the technology for converting petrol fuelled car into compressed natural

gas car and whether any tests by official agencies have been carried out;

(b) whether the technology will be made available for commercial production in the field of automobiles; and

(c) if so, what are the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHM DUTT):

(a) to (c) ONGC have converted one gasoline and one diesel vehicle to enable them to run on natural gas by importing kits. ONGC are planning to convert ten vehicles each of their fleet and of Gujarat State Transport Corporation to run on natural gas. This is a pilot project for testing the suitability of compressed natural gas in Indian conditions and examining its feasibility.

Production of essential drugs

***18. SHRI V. RAMANATHAN:** Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are aware of the urgent need for widening the distribution pattern of drugs in the country;

(b) whether it is also a fact that the new drug policy does not make it obligatory on the drug manufacturing industry to produce essential drugs; and

(c) what steps have been or are proposed to be taken to produce more essential and life-saving drugs at a reasonable cost?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) to (c) In consonance with the Government's policy of ensuring Health for all by the year 2000 A.D., Government have announced in December, 1986 certain "Measures for Rationalisation, Quality

Control and Growth of Drugs & Pharmaceutical Industry" in the Country. The new measures aim at ensuring abundant availability, on a continuous basis, at reasonable prices of essential, life saving and prophylactic medicines of good quality. These measures *inter alia* provide for incentives to encourage production of essential and life saving drugs.

Electrification of villages in West Bengal

*19. SHRIMATI KANAK MUKHERJEE: Will the Minister of ENERGY be pleased to state the total number of villages electrified and total number of pumps energised in West Bengal during the last three years, year-wise?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHATGI): The number of villages electrified and pumpsets energised in West Bengal during the last three years are as under:--

Year	Electrification of villages	Energisation of pumpsets
1984-85	881	7768
1985-86	1330	8064
1986-87	1350	4842

Thermal power project plans of Gujarat Government

*20. SHRI CHIMANBHAI MEHTA: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that a number of plans for thermal power projects submitted by Gujarat Government to the Central Government have

not been cleared since long; if so, what are the details thereof and since when these are pending;

(b) whether it is also a fact that the required quantity of coal and gas for the above projects is not being supplied; if so, what are the reasons therefor;

(c) what is the quantity of coal and gas committed for the thermal power projects not yet finally cleared; and

(d) whether any other constraints including financial, are holding up the clearance of the projects; if so, what are the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHATGI): (a) to (d) Information in respect of proposals submitted by the State authorities for setting up of thermal power projects and the present status thereof is contained in the enclosed Statement. (See below).

Linkage of coal and gas for proposed projects has to be related to projections of their availability in the relevant time-frame and relative priority of projects keeping in view, *inter alia*, the power requirements of Region/State.

The proposals received can be considered for approval after all necessary inputs, including financial resources, have been tied up and requisite clearances, such as from the environmental angle, have become available.